

HIGH COURT FOR THE STATE OF TELANGANA :: HYDERABAD

NOTIFICATION

R.O.C.No.15/2019-RC

Dated 02.07.2019

REF: High Court's Notification R.O.C.No.15/2019-RC, dated 14.05.2019

In response to the Notification under reference cited, placed in the official website of the High Court, the Registry received objections from the candidates to the preliminary key answers. The High Court considered all the objections received from the candidates and the result of such consideration is as follows:

1. The objections with regard to the key answers relating to Questions with ID Nos.760675226, 760675253, 760675287, and 760675295, are found to be not valid. Hence, the objections in respect of above questions are rejected.
2. The key answers to Questions with I.D.Nos.760675211, 760675216, 760675249, 760675250, 760675282, and 760675290, are found to be incorrect, and hence the High Court has decided that the six(6) questions I.D.Nos.760675211, 760675216, 760675249, 760675250, 760675282, and 760675290, be deleted and there by the computation of marks shall be confined only to the extent of 94 questions, instead of 100 questions.


REGISTRAR (ADMINISTRATION)
FAC. REGISTRAR (RECRUITMENT)